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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. NO.459/2002
IN
O.A. NO.1558/2002

Thursday, this the 28th day of November, 2002

HON'BLE MR. S.A.T. RIZVI, MEMBER (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

Smt. Kanta Chhablani,
D/o Sh. M.L. Chhablani,
Sr. Booking Clerk,
Northern Railway,
Tughlakabad

Petitioner

(By Advocate : Shri S.K. Sawhney)

Versus

1. Shri R.K. Singh,
General Manager, Northern Railway,
Baroda House.
2. Shri V.K. Aggarwal,
Divisional Railway Manager,
Northern Railway,
New Delhi

Contemnners/Respondents

(By Advocate : Shri V.S.R. Krishna)

O R D E R (Oral)

By S.A.T. Rizvi, Member (A) :

The learned counsel appearing on behalf of the applicant states that in view of the compliance made by the respondents, the present C.P does not survive. The same is accordingly dismissed. Notices issued are discharged.

S. Raju
(SHANKER RAJU)

Member (J)

S.A.T. Rizvi
(S.A.T. RIZVI)

Member (A)

/pkrr/